

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3239

ANSWERED ON:31.08.2012

INDIAN NURSING COUNCIL

Baitha Shri Kameshwar ;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Verma Smt. Usha

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the names of the courses allowed by the Indian Nursing Council (INC) and the number of courses for which applications were received along with the number of courses out of them for which permission was granted during the last three years and the current year, State/UTwise;
- (b) the standards and norms laid down and the procedure being followed by INC for grant of permission to start new nursing courses in the country;
- (c) whether attention of the Government has been drawn to several complaints of corruption and irregularities in the INC;
- (d) if so, the details thereof indicating the number of officers in the INC against whom corruption cases are registered; and
- (e) the corrective measures taken/ proposed by the Government for proper functioning of INC?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a): The names of the Nursing Courses recognised and allowed by Indian Nursing Council (INC) are annexed as Annexure – I. The number of applications received for conducting the courses as also permissions granted by the Council in the last three years and the current year are at Annexure – II.
- (b): The elaborated regulations/norms as laid down by INC are available on their official website www.indiannursingcouncil.org. The procedure followed by INC for grant of permission to start new nursing courses are that at first instance the School/College of Nursing desiring to open new nursing course are first required to obtain a No Objection Certificate/Essentiality Certificate from the concerned State governments. Thereafter the concerned institutions are to apply to the INC in the proforma prescribed indicating therein the teaching, clinical and infrastructural facilities available in the institution. After receipt of the completed proposal the council conducts inspections through independent inspectors appointed under the provisions of section 13 of INC Act, 1947. The report of the independent inspector is thereafter placed before the Executive Committee of the INC which after evaluating the inspection report decides as to whether the institution has to be granted suitability/recognition or not.
- (c) & (d): A complaint against Shri T.Dilip Kumar, Ex-Nursing Advisor, was registered by CBI and after investigation CBI has filed charge-sheet against him in the Court of Law.
- (e): For proper functioning of INC, all the circulars regarding the conditions for opening of Nursing Institutes have been duly displayed on the official website of the INC. Efforts are made that the decisions of the Executive Committee of INC with regard to recognition of Schools/Colleges of Nursing are displayed on the same day to avoid any speculation.